RAJASTHN HIGH COURT, JODHPUR

NOTICE

No. 59/E.V./2020

Date: 09-09-2020

Applications are invited from Advocates, practicing before Rajasthan High Court, who are keen to volunteer pro bono (free of charge) legal services to marginalized beneficiaries and to become part of Nyaya Bandhu Panel.

The Advocate is expected to render timely & quality pro bono advice to litigants appearing before High Court. (Brief note of the programme is enclosed)

Therefore, the willing Advocates practicing in Rajasthan High Court, Jodhpur may submit their applications in the enclosed format to Nodal Officer, OSD(F&I), Jodhpur and those practicing in Bench Jaipur to Registrar (Admn.), Rajasthan High Court Bench, Jaipur latest by 30.09.2020 till 5.00 P.M.

It may be noted that applications with incomplete bio-data or without requisite documents shall not be considered.

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No. Gen/LP/13/2020/ 4798

Date: 09-09-2020

Copy forwarded to the following for information necessary and action :-

The Secretary, Bar Council of Rajasthan, Jodhpur. 1.

Advocate's High Court Rajasthan President, 2. Association, Jodhpur.

Lawyer's High Court Rajasthan President, 3. Association, Jodhpur.

High Court Advocate's President, Rajasthan The 4. Association, Jaipur.

The Registrar (Admn.), Rajasthan High Court, Jaipur Bench, 5. Jaipur with the request to display on the Notice Board.

The Court Officer, Rajasthan High Court, Jodhpur with the 6. request to display on the Notice Board.

humut 09/09/20 OSD (F&I.)

The Registrar General, Rajasthan High Court, Jodhpur.

Sub.: Regarding Nyaya Bandhu Panel (Pro Bono Legal Services) for Rajasthan High Court Jodhpur/Bench Jaipur.

Ref.: Your notice no.

dated

Sir,

I am keen to volunteer pro bono (free of charge) legal services to the marginalized beneficiaries and to become part of Nyaya Bandhu Panel .

Therefore, I am submitting my particulars and request you to include my name in the Nyaya Bandhu panel for Rajasthan High Court, **Jodhpur** or **Bench Jaipur**. My particulars are as under:-

- 1. Name
- Father's Name
- Date of Birth
- 4. Address
- Educational qualifications
- 6. Enrollment number
- Date from which continuously Practicing
- 8. Details of Pro bono Services, if rendered
- Email ID
- Mobile No.

Yours faithfully,

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Nyaya Bandhu (Pro Bono Legal Services) Department of Justice Nyaya Bandhu Panels - Integration with High Courts

- The Nyaya Bandhu (Pro Bono Legal Services) Programme is the Government of India's primary initiative to establish a framework for dispensation of pro bono legal services across the country.
- Under the programme, practicing advocates, interested in undertaking legal pro bono work, are connected, via mobile technology, with eligible marginalised beneficiaries, after due scrutiny for delivery of pro bono (free of charge) legal services.
- The programme fulfils two fold objectives
 - a) To institutionalize (through policy frameworks) and encourage (through incentives) pro bono work by advocates; and
 - To provide quality legal aid (advice, drafting, court representation) to the marginalized beneficiaries.
- As on 31 May 2020, the total number of pro bono advocates registered under the programme is 1678. Out of these, 1534 are male advocates and 144 are female. Majority advocates have identified their expertise in handling both civil and criminal matters. Highest no. of advocate registrations are from Delhi, Tamil Nadu, Maharashtra, Punjab & Haryana & Uttar Pradesh.

Nyaya Bandhu Panels at High Courts

- In order to further strengthen the Nyaya Bandhu network, the Department of Justice proposes to set up & integrate pro bono panel of lawyers in each High Court (curated and moderated by the respective High Courts), within its Nyaya Bandhu programme.
- The initiative integrates and embeds the Nyaya Bandhu Programme within the institutional framework of the justice system in India, to ensure its optimum utilization and impact.
- The DoJ's Nyaya Bandhu portal along with the Nyaya Bandhu Panels, and Pro Bono Club Scheme in law schools are together intended to create a network of pro bono legal services delivery, nationwide, reaching out to the most vulnerable and marginalized communities.

Nyaya Bandhu Panel Framework

- It is proposed that every High Court (through its Registrar General), invite
 applications from Advocates, practicing before the Hon'ble Court, and who are
 keen to volunteer pro bono legal services to the marginalized, to become part of
 the 'Nyaya Bandhu panel'. As part of this panel, the advocate shall be expected
 to render timely & quality pro bono advice to marginalized litigants appearing
 before the respective High Court.
- The implementation and moderation framework for this initiative shall be web based, with each High Court being provided with a unique login to register the names of the Nyaya Bandhu panel members.
- This database will, simultaneously be embedded within the Nyaya Banq portal thereby expanding its reach.
- Once nominated to the panel, the concerned Advocate shall be required to complete his/her registration on the Dept. of Justice's Nyaya Bandhu mobile application.

Suggested Activities to be undertaken by Nyaya Bandhu Panels

- Rendering of legal advice and aid to the marginalized individuals connected to them via the Nyaya Bandhu portal of DoJ;
- The Nyaya Bandhu advocates may also deliver lectures, participate in seminars orgainised by State Bar Councils, Law Schools in the state on the subject of pro bono lawyering.

Incentives for Nyaya Bandhu Panels

- Endorsement by DoJ for volunteering under the Nyaya Bandhu programme;
- It is suggested that the respective High Court may take into consideration pro bono services of an Advocate, associated with the Nyaya Bandhu Panel, towards designation as a Senior Advocate or elevation to the Bench, should the occasion arise.
- Recognition and Award for exceptional contribution by the Nyaya Bandhu Panel lawyers.